

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 652 of 2020

IN THE MATTER OF:

Ms. Indrani Brahmachari

...Appellant.

Versus

Mr. Chandra Prakash & Ors.

...Respondents.

Present:

**For Appellant: Mr. Swarnendu Chatterjee and
Ms. Saloni Jain, Advocates.**

**For Respondent: Sanyam Saxena, Advocate for R-1.
Mr. Akhil Shankwar, Advocate for R-3.
Mr. Sahil Sethi, Advocate for RP.**

**ORDER
(Virtual Mode)**

10.03.2021 Learned Counsel for Respondent No. 3 submits that the Respondent No. 3 will file Affidavit as was directed on 15th February, 2021 today itself. The same may be filed by Monday i.e. 15th March, 2021 (the next working day).

It is stated by Learned Counsel for the Resolution Professional that the Appellant submitted Form-C which is relevant for Financial Creditor instead of Form C (A) which is relevant for a Creditor in a class. Learned Counsel for Resolution Professional submits that the RP will take necessary steps so that the Appellant can file proper Form. Learned Counsel for the Appellant submits that the Appellant will file the claim in correct form within two weeks. The RP may receive the same and process it.

List the present Appeal as Part-Heard on **31st March, 2021.**

Interim Order to continue till next date.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**